

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 410
IA/1285/ND/2024 in IB/595/ND/2023

IN THE MATTER OF:

Canara Bank	...	Applicant
Versus		
Goodluck Carbon Private Limited	...	Respondent

Under Section 7 of (IBC), 2016

Order delivered on 08.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Naik, Ms.Gulafsha Kureshi,
Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Abhishek Naik, Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically. Written submissions are on board. It is submitted by the Counsel for the Respondent that settlement talks are going on and one time settlement proposal is pending for consideration before consortium. Ld. Counsel for the Applicant has confirmed the same. List this matter on **27.05.2024**.

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)